

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 10892 OF 2016
WITH PRAYER FOR INTERIM RELIEF

RAKESH CHANDRA MAURYA

...PETITIONER(s)

VERSUS

SMT. MADHU MAURYA

...RESPONDENT(s)

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 05.12.2016, when the Court was pleased to pass the following order:

“Issue notice.
Post the matter for hearing in the 3rd week of
February, 2017 on a non-miscellaneous day.”

It is submitted that there is sole respondent and Mr. R. D. Upadhyay, Advocate has filed Caveat and Vakalatnama and Memo of Appearance on behalf of sole respondent but no Counter Affidavit has been filed by him.

Service of show cause notice is complete.

It is further submitted that in view of Hon'ble Court's order dated 29.04.2016 the mediation report has been received from the Allahabad High Court Mediation & Conciliation Centre and the same has been included in the Paper Books.

It is lastly submitted that Counsel for the Petitioner has not filed any proof regarding payment of Rs. 20,000/- to the respondent so far as per order dated 29.04.2016.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

Dated this the 23rd day of March, 2017.

ASSISTANT REGISTRAR

Copy to:

Mr. Vivek Gupta, Advocate.

Mr. R.D. Upadhyay, Advocate.

ASSISTANT REGISTRAR